285 Election to BHADRA 3, 1891 (SAKA) Committee

of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 21st August, 1969, agreed w.thout any amendment to the Gold (Control) Amendment Bill, 1969, which was passed by the Lok Sabha at its sitting held on the 11th August, 1969."

ELECTION TO COMMITTEE

COMMITTEE ON PUBLIC UNDERTAKINGS

THE MINISTER OF PARLIAMEN-T'ARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI K. RA-GHURAMAIAH): I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexpired term of the Committee, vice Shri G. S. Dhillon resigned from the Committee."

MR. CHAIRMAN: The question is-

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Public Undertakings for the unexoired term of the Committee, vice Shri G. S. Dhillon resigned from the Committee."

The motion was adopted.

13.14 hrs.

RE. PRESIDENTIAL ELECTION

SHRI P. G. SEN (Purnea): Sir, I had tabled an adjournment motion.

MR. SPEAKER: I know. The complaint was this. He came to me with certain figures and information about the election of the President, that it has been misrepresented in the papers. Of course, that does not relate to anything that happened in this House.

SHRI P. G. SEN: I have to make one submission. You are the custodian of the rights and privileges of the House here. Whatever happens, we sometimes ask you, and sometimes you pull us up; and we are happy about that. But the thing is this. Whatever happens here or outside, for instance, when Members are arrested, you get the information of the arrest from the megistrates. So, in that way, whatever happens to us either inside the House or outside, the information is given to us. And this august House has a remedy.

What I want to emphasise is this. The matter relates to one MP here, who was sometime before, the Speaker of this august House. He was a contestant in the Presidential election. Now, a newspaper, the Hindustan Standard of 21st August, Calcutta. . .

(Interruption).

MR. SPEAKER: Please sit down. You showed me all that information in the Chamber also. I have very carefully considered it and I discussed it with you also. Of course that may be wrong but still that does not arise out of or through the proceedings of the House, nor is it anyway connected with the fundamental or basic rights or privileges of this House, except that something happened outside.

SHRI P. G. SEN: Sir, Secretary, Lok Sabha was the returning officer.

287 Re. Presidential Election AUGUST 25, 1969 Re. Presidential Election 288

MR. SPEAKER: But it does not mean that he was sitting there as Secretary, Lok Sabha. He was sitting there as Returning Officer appointed by the Election Commissioner. At that time he was under the Election Commissioner, not under me. Of course, at present he is Secretary, Lok Sabha; but, at that time, when he was sitting in that room as Returning Officer, he was not under me. You may be fully justified in raising it, but it has nothing to do with the privileges and rights of this House. Therefore, I am sorry, I cannot allow it.

13.16 hrs.

The Lok Sabha adjourned for lunch till fifteen minutes past Fourteen of the Clock.

The Lok Sabha re-assembled after Lunch at Eighteen minutes past Mourteen of the Clock.

[MR. DEPUTY-SPEAKER in the Chair.]

SHRI S. KANDAPPAN (Mettur): Wish you a good day, Sir.

SHRI S. M. BANERJEE (Kanpur): Where is Shri Hem Barua?

SHRI M. L. SONDHI (New Delhi): Sir, I wish to make a submission.

MR. DEPUTY-SPEAKER: Quite a number of hon. Members wrote to me and personally enquired about my health and my brother's health. I am grateful to them. Because of throat trouble and an attack of hypertension, I was ill and took rest under doctor's advice. To day I came just for a few minutes. Someone suggested that I was showing discourtesy to the Speaker. This is an important office and I must say that anybody who occupies it commands all respect and courtesy. That is the tradition of our House. Personally I have very friendly relations with Shr; Dhillon and I was the first man to felicitate him. There should be no misunderstanding about it. Because many friends said that I must come

even for a few minutes, I have come today.

SHRI M. L. SONDHI: I welcome your coming back here and I only wish to submit humbly to you that in your absence rival factions of the Congress Party have been trying to disturb the peace of New Delhi which happens to be my constituency. This is the Gandhi Centenary Year. If they want a showdown, they should go to Faridabad. Let them spare New Delhi; let the capital city of India remain peaceful. I request your good offices for that.

MR. DEPUTY-SPEAKER: Shri M. L. Sondhi is also perhaps disturbed in his mind at the events, and he is giving vent to it. He will have to be a little introvert at the present moment.

SHRI M. L. SONDHI: The police are posted in large numbers.

SHRI S. M. BANERJEE (Kanpur): While welcoming you to the Chair, I would submit that a very serious situation has taken place in Jerusalem, namely that the El Aqsa mosque has been burnt, and this has agitated the entire Arab world; in fact, not only the Arab world, but even the people in India in every place, whether it be Bombay, Calcutta or any other, are agitated about it. We would request you to ask the Prime Minister to make a statement on this.

MR. DEPUTY-SPEAKER: I was there and I had seen that old mosque. I had the privilege of seeing it myself. Naturally, the feelings of a vast maiority of people of that faith are disturbed. I think the hon. Minister of Parliamentary Affairs has taken note of it. Now, let us proceed with the business before us.

श्री इम्हाक सम्भनी (ग्रमरोहा): यह डेढ़ हजार साल पुरानी मस्जिद है ग्रौर ग्रापने देखा कि इस में ग्राग लगाये जाने से न सिर्फ ग्ररब वर्ल्ड बल्कि सारी मुसलिम वर्ल्ड, ग्रौर न सिर्फ मुसलिम वर्ल्ड बल्कि जो भी

289 R2. Presidential Election

Appropriation 290 (Rlys.)

इबादतगाहों की इज्जत करना चाहते हैं ग्रौर इन्साफ चाहते हैं उन्हें तकलीफ पंहची है । प्रो० हीरेन मुकर्जी, श्री एस० एम० बनर्जी, एम० एन० नगनूर, श्री मोहम्मद यूसूफ, नवाबजादा जुलफिकार ग्रली खां ग्रौर दूसरे साहबान ने इस पर कालिंग ग्रटेंशन दिये हैं । ग्रभी एक एम पीज का डेलीगेशन भी चौ० रणधीर सिंह के साथ प्राइम-मिनिस्टर से मिल कर ग्राया है जिसमें श्री धीरेश्वर कालिता, ज्योतिमय बसु, श्री एम०एन० नगनर, मैं ग्रौर दूसरे साहबान थे । उन्होंने भी वादा किया है। मेरी दरखास्त है कि श्राप इस को मंजुर करें । इसके बारे में हमारे हिन्द्रस्तान के सभी जम्ह-रियत पसन्द लोगों के सेंटिमेन्टस वहां पहुंचा दें कि इसको फिर से बनाने का इन्तजाम किया जाय । इजराइल ने जो यनाइटेड नेशन्स के चार्टर के अगेन्सट किया है और इबादतगाह की बेइज्जती की है उसके बारे में युनाइटेड नेशन्स से कहा जाय कि वह इस पर एक्शन ले । प्राइम-मिनिस्टर साहिबा भी इस के बारे में वयान दें।

[ثر استحاق سابهای (امروها) :

مسجد قیرت هزار سال پرانی ها اور آپ نے دیکھا کہ اس میں آگ لگائے جائے سے نہ صرف عرب رورلڈ بلکه ساری مسلم وولڈ - اور نه صرف مسلم ورلڈ بلکه جو بھی عمادت گاھرں کی عزت کرنا چاءتے ھیں اور انصاف چاھتے ھیں انہیں تکلیف پہلچی ھے - پروٹھسر ھیرین مکرجی شری محمد یوسف - نوایزادہ ذو لفقار شری محمد یوسف - نوایزادہ ذو لفقار کالڈگ اڈینشن دئے ھیں - ایمی ایک ایم پیز کا قیلھگیشن بھی جودھری ر دعھر سلگھ کے ساتھ پرائم ملسٹر سے مل کر آیا هے جس میں شری دھیریشور کالتا- جیرترمے بسو- شری ایم این نغلور-میں اور دوسرے صاحبان تھ - انہوں نے بھی وعدہ کیا ھے - میری درخواست ھے کہ آپ اس کو ملظور کریں - اس کے بارے میں ھما رےھلدوستان کے سبھی بارے میں ھما دےھلدوستان کے سبھی میں پہنچا دیں کہ اس کو پھر سے میں پہنچا دیں کہ اس کو پھر سے ایک کا انتظام کیا جائے - عزرانھل نے کیلست کیا ھے اور عبادتگاہ کی پے رتی کی ھے اس کے بارے میں یونانٹیڈ نیشن سے کہا جائے کہ وہ اس پر ایکشن نیش ہے کہا جائے کہ وہ اس پر ایکشن بارے میں بھان دیں -

MR. DEPUTY-SPEAKER: I am sure the hon. Minister of Parliamentary Affairs has taken note of it.

14.19 hrs.

APPROPRIATION (RAILWAYS) NO. 3 BILL, 1969

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI PARIMAL GHOSH): On behalf of Dr. Ram Subhag Singh, I beg to move*:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the service of the financial year 1969-70 for the purposes of railways, be taken into consideration.".

SHRI JAIPAL SINGH (Khunti): On a point of order. I want to know why when my very dear friend Dr. Ram Subhag Singh is present here, my very dear friend Shri Parimal Ghosh should speak on his behalf. It is a parliamentary convention that when the Minister is present himself

•Moved with the recommendation of the Chief Justice of India discharging the functions of the President.